

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 799 of 2020 in CP(IB) 56/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2021**

Name of the Company: The Assistant Provident Fund
Commissioner, Employees
Provident Fund Organization
V/s
Ravi Kapoor liquidator of M/s City
tiles

Section 42 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Advocate, Ms. Rajvi Patel appeared on behalf of Applicant and requesting for time as the reply has been received only yesterday.

The prayer is allowed.

Advocate, Mr. Tirth Nayak appeared on behalf of Respondent.

List the matter on 12.02.2021.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 25th day of January, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**